

HIGH COURT OF HIMACHAL PRADESH, SHIMLA

No.HHC/Rules/22(24)/83-II-

Dated : 26.9.2013

“NOTIFICATION”

In exercise of the powers conferred by Section 139(b) of Code of Civil Procedure, 1908 read with section 29 of the Himachal Pradesh Courts Act, 1976 and section 297 of Code of Criminal Procedure, 1973 the High Court of Himachal Pradesh makes the following amendment in the “Himachal Pradesh Oath Commissioners (Appointment & Control) Rules, 2007” :-

Short title: 1. These rules shall be called “The Himachal Pradesh Oath Commissioners (Appointment & Control) (Third Amendment) Rules, 2013.”

Commencement: 2. These rules shall come into force with immediate effect.

Amendment: 3. Amendment in Rule 7(a) (i), (ii) & (iii) Fee for Attestation of Affidavits shall be substituted as under:-

(a) Fees for attesting affidavits and Administration of oath or affirmation shall be as under:-

(i) At the Court house or residence of the Oath Commissioner for every affidavit, oath or affirmation

.....Rs.20/-

(ii) Within a radius of 8 kms. from the court house, office or residence of the oath Commissioner for the first affidavit....
.....Rs.25/- (plus actual bus fare)

For every additional affidavit, oath or affirmation at the same time and place.....
.....Rs.20/-.

(iii) Beyond 8 kms. for the first affidavit, Oath or affirmationRs.50/- plus (actual bus fare)

For every additional affidavit etc. at the same time and place Rs.20/-.

**BY ORDER OF THE HON'BLE
HIGH COURT OF HIMACHAL PRADEH
(A.C. Dogra)
Registrar General**

Copy forwarded to:-

1. The Registrar, Hon'ble Supreme Court of India, New Delhi.
2. The Principal Private Secretary to Hon'ble the Chief Justice, H.P. High Court, Shimla.
3. The Principal Secretary(Home) to the Govt. of H.P. Shimla-2.
4. The L.R.-cum-Secretary (Law) to the Govt. of H.P., Shimla-2.
5. The Registrar General(s), all the High Court in India.
6. All the District & Sessions Judge/Additional District & Sessions Judge(s), Civil Judge(Sr. Division)/Jr. Division in Himachal Pradesh.
7. The Presiding Officer(s), Labour Court-cum Industrial Tribunal, Shimla and Dharamshala, H.P.
8. The President District Consumer Fora, Shimla, Mandi and Dharamshala, H.P.
9. The Director/Dy. Director/Joint Director H.P. Judicial Academy, Curzon House, Boileauganj, Shimla.
10. The Member Secretary/Administrative Officer, H.P. State Legal Service Authority, Shimla-9.
11. The Legal Advisor to the Hon'ble Lokayukta, Shimla, H.P.
12. The Advocate General, H.P. Shimla.
13. All the Deputy Commissioner, in Himachal Pradesh.
14. The President(s), H.P. High Court Bar Association, Shimla/ District Bar Associations/Sub-Divisional/Tehsil level Bar Associations in H.P.
15. Secretaries to the Hon'ble Judges for kind perusal of the Hon'ble Judges.
16. All the Additional Registrars, H.P. High Court, Shimla.
17. All the Deputy Registrars /Assistant Registrars/Secretaries/ Court Masters/Private Secretaries/Section Officers/Marriage Counsellor/Chief Librarian/Public Relation Officer and Protocol Officer of the Registry.
18. The Secretary/Private Secretary/ PAs to the Registrar General/ Registrar (Inspection, Confidential & Budget)/ Registrar (Legal Research & Rules)/ Registrar(Judicial & J.B.)/Registrar (Vigilance, Finance & Accounts)/ OSDs,CPC/ Assistant Coordinator (Mediation), H.P. High Court, Shimla.
19. The NIC Officers posted in the High Court with a request to update the High Court Website.
20. The Technical Director, NIC of this Registry for conversion of the same into digital form on Gazette website in terms of this Registry Office Order No.HHC/Admn.1(18)/78XI,9935-41, dated 8.4.2011.
21. The Secretary District Bar Association, Hamirpur, H.P. with reference to his letter No. DBA H/2012- dated 6.3.2013 for information.
22. The Sr. Accountant General, (Audit) H.P. Shimla-3
23. The President/General Secretary, H.P. High Court Non-Gazetted Employee, Shimla.
24. The Concerned Dealing Assistant of (O&A) Branch of this Registry.
25. Guard file.

(Sushil Kukreja)

Registrar (Legal Research & Rules)